

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

Petition(s) for Special Leave to Appeal (Crl.)

No.1879/2015

(Arising out of impugned final judgment and order dated 01/12/2014
in WP No. 3956/2014 passed by the High Court of Bombay)

SANJAY DALMIA

Petitioner(s)

VERSUS

STATE OF MAHARASHTRA AND ANOTHER

Respondent(s)

(With appln. (s) for impleadment as party respondent and interim
relief and office report)

Date : 30/04/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s)

Mr. Ravindra Shrivastava, Sr. Adv.
Mr. V. Madhukar, Adv.
Ms. Bansuri Swaraj, Adv.
Mr. Sidesh Kotwal, Adv.
Mr. Mohit D. Ram, AOR
Ms. Navratan Choudhary, Adv.
Mr. R.B. Saroj, Adv.
Mr. Annirudh Sharma, Adv.
Ms. Shreya Bhatnagar, Adv.

For Respondent(s)

Mr. R. Basant, Sr. Adv.
Mr. Kedar Nath Tripathy, AOR

Mr. Amit Desai, Sr. Adv.
Mr. Arun P. Pedneker, Adv.UPON hearing the counsel the Court made the following
O R D E RList the matter on 7th May, 2015, as the first item
on the Board.

Signature Not Verified

Digitally signed by
Chetan Kumar
Date: 2015.04.30
17:03:00 IST
Reason:(Chetan Kumar)
Court Master(H.S. Parasher)
Court Master